

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 781 of 2019**

**IN THE MATTER OF:**

**C & C Construction Ltd.**  
**Through Navneet Kumar Gupta (RP) ...Appellant**

**Versus**

**Power Grid Corporation of India Ltd. ...Respondent**

**Present:**

**For Appellant: Mr. Siddhartha Bhatnagar, Sr. Advocate with Mr. Pulkit Deora and Ms. Navya Khillon, Advocates.**

**For Respondent: Mr. Krishnendu Datta, Sr. Advocate with Mr. Apoorv P Tripathi and Mr. Dheeresh Kr. Dwividi, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**25.09.2020:** Heard further arguments of Mr. Siddhartha Bhatnagar, learned senior counsel representing the Appellants in part. Hearing remained inconclusive. Mr. Bhatnagar submits that he will not take more than 10 minutes to conclude his arguments. Since a Bench of different composition is to meet shortly for hearing part-heard matters, further hearing of this appeal is adjourned to **9<sup>th</sup> October, 2020 at 12:00 Noon.**

We make it clear that in all not more than 45 minutes will be allotted for arguments to both sides on next date of hearing.

Meanwhile Interim directions to be continued.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*